

Foodgrains allotted under Food for Work Programme

*97. SHRI NIREN GHOSH:

SHRI SOMNATH CHATTERJEE:

Will the Minister of RURAL RECONSTRUCTION be pleased to state

(a) the quantity of foodgrains allotted to the States for Food-for-Work Programme during the current year, State-wise and month-wise;

(b) quantity of foodgrains actually supplied to the States for the above-mentioned programme, State-wise and month-wise; and

(c) what is the demand of the States, State-wise and month-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI BALESHWAR RAM): (a) A statement indicating the quantity of foodgrains allocated/released to different States/Union Territories for Food for Work Programme (now Rural Employment) during the current year—State-wise is placed on the Table of the House. [Placed in Library See No. LT-1408/80]. So far two allocations have been made; one in the month of April and the other in October.

(b) According to the information available, a total quantity of around 9.12 lakh tonnes has been supplied till the end of August, 1980. State-wise statement is laid on the table of the House. [Placed in Library. See No. LT-1408/80].

(c) A statement indicating the demands received from the States/Union Territories for foodgrains under the programme is placed on the Table of the House.

News-item captioned "DDA Flouts Master Plan for 3 Star Hotel"

*98. SHRI CHINTAMANI PANIGRAHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government's attention has been drawn to the news-

item published in *Indian Express* dated the 30th October, 1980 "DDA Flouts Master Plan for 3 Star Hotel"; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

Statement

The main allegations made in the news item are dealt with below:—

1. The DDA in direct contravention of capital's Master Plan have amended the Zonal Plan of the Vasant Lok Complex in Vasant Vihar:

According to Regulation 3(1)(c) of the Hotels, Boarding Houses Guest Houses, Hostels, Lodging Houses and Motels (Building Standards) Regulations, 1977, Hotels are permitted inter-alia within areas shown in the Zonal Development Plans for Community Centres, As the site auctioned is situated in Vasant Lok Community Centre there has been no contravention of the Master Plan. The draft Zonal Development Plan for this area has however not yet been finalised.

2. The Economic viability of the plot.

The DDA had fixed a reserve price of Rs. 1 crore which had been worked out on the basis of the total economics of the scheme. Under the scheme for large scale acquisition, development and disposal of land in Delhi, commercial sites are to be disposed of by auction. In the present case, auction was held and the highest bid offered was Rs. 1.82 crores.

3. The plot is not enough to provide the requisite infrastructure